

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 2867 of 2020**

Md. Mumtaz Ansari

... .. **Petitioner**

Versus

1. The State of Jharkhand

2. Jainab Khatoon

... .. **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. A.K. Sahani, Advocate

For the State

: Mr. Nawin Kr. Singh, A.P.P.

03/24.06.2020 Heard Mr. A.K. Sahani, learned counsel for the petitioner and Mr. Nawin Kr. Singh, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with C.P. Case No. 2824 of 2017.

The marriage of the complainant was solemnized with the petitioner on 03.05.2012. It has been alleged that there was a demand of a four wheeler and on non-fulfillment of the said demand the complainant was subjected to torture. It has also been alleged that about 10 months back the petitioner as well as the complainant were beaten and ousted. It has also been alleged that the petitioner started living with a complainant in the parental house of the complainant and in the name of starting a business Rs. 90,000/- was taken by the petitioner from the father of the complainant. Lastly it has been alleged that the petitioner also used to commit assault upon the complainant.

It appears from the complaint petition itself that both the petitioner as well as the complainant were ousted from the house of the petitioner by the relatives of the petitioner which forced the petitioner to stay in her in-laws place. The petitioner appears to be in custody since 14.02.2020.

Regard being had to the entire facts and circumstances of the case, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st Class, Dhanbad in connection with C.P. Case No. 2824 of 2017.

(R. Mukhopadhyay, J.)